

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO. 4625
TO BE ANSWERED ON 23.03.2018

UTILISATION OF FUNDS UNDER BBBP SCHEME

4625. KUMARI SUSHMITA DEV:
SHRI SUSHIL KUMAR SINGH:
SHRI JYOTIRADITYA M. SCINDIA:
SHRIMATI P.K. SREEMATHI TEACHER:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government has taken cognizance of the fact that out of the total funds released to various States/UTs under Beti Bachao Beti Padhao (BBBP) scheme, only few crore have been utilised in the past four years;
- (b) if so, the details thereof, State/ UT-wise and the reasons for such poor utilisation of funds under the scheme;
- (c) the steps taken by the Government to improve the utilisation of funds under the scheme;
- (d) the role of States/UTs to implement the scheme effectively; and
- (e) whether the Government proposes to increase the Central Share of the State component of the scheme from existing 60:40 and if so, the details thereof?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI MANEKA SANJAY GANDHI)

- (a) : As on 09.03.2018 the funds to the tune of Rs. 36.89 Lakh, 1078.13 Lakh, and Rs.786.41 have been utilized by States/UTs for implementation of Beti Bachao Beti Padhao Scheme during last three years against the funds released for an amount of Rs. 1337.49 Lakh, Rs. 3908.91 Lakh, and Rs. 290.07 Lakh for the FY 2014-15, 2015-16 and 2016-17. A statement of funds released during last three years and the current year is at Annexure-I.
- (b) & (c): To keep the efficiency of BBBP for deliverance of its objectives, the funding structure of the Scheme was revised as per guidelines from the Ministry of Finance in August, 2016. As such from the Financial Year 2016-17, under Beti Bachao Beti Padhao campaign, the Ministry has started the disbursement of grant-in-aids directly to the District Collectors/ Commissioners of selected 161 districts for implementation of BBBP Campaign in their District.

With the direct release of funds to the districts, there was a requirement for opening a dedicated account for BBBP Scheme by the district collectors. Opening of dedicated bank account and registration under PFMS to enable the district to receive funds was the challenging task. With the continuous follow ups this has been achieved. Due to this reason the release and utilization of fund were comparatively less. However, the Ministry has taken all available mean to achieve the financial target such as video conferences with States/District Administration and media campaign with an exhaustive 360-degree approach including Radio, TV campaign, Advertisements disseminated through Cinema Halls, newspaper advertisement, online digital media and community engagement through Song & Drama Division of MoI&B. With the help of mass media and programmes from Song and Drama Division and monitoring visits by Ministry's officials, the district administrations are being motivated to achieve the target and goal of the BBBP campaign and utilization of funds has increased.

- (d) & (e): The Scheme is being implemented as a Central Sector Scheme with 100% central funding and is being operationalized through concerned States/UTs in a well-coordinated and strategic manner. However, the onus of implementation of BBBP scheme at root level is lying with District Administration under guidance from their State/UT and the Ministry of Women and Child Development, Ministry of Health and Family Welfare and Ministry of Human Resource Development. Ministry of Women and Child Development is anchoring the Scheme as the nodal ministry at National level, similarly at the state level, the implementation of the scheme is being supported & monitored by the Department of Women and Child Development/Social Welfare.

Annexure-I

Annexure referred to in reply to Part (a) of the Lok Sabha Question No. 4625 for 23.03.2018 raised by Kumari Sushmita Dev, Shri Sushil Kumar Singh, Shri Jyotiraditya M. Scindia and Shrimati P.K. Sreemathi Teacher regarding Utilisation of funds under BBBP Scheme. A list of States/UTs wise fund released during last three years and current year under BBBP.

(Amount in lakh)

S.N.	State/UTs	Funds Released			
		2014-15	2015-16	2016-17	2017-18 *
1	Andaman & Nicobar	-	38.55	16.2525	21.66348
2	Andhra Pradesh	36.34	8.45	-	25.71001
3	Arunachal Pradesh	-	43.42	-	32.505
4	Assam	36.34	8.45	-	2.77925
5	Bihar	36.34	8.45	-	20.7132
6	Chhattisgarh	-	44.79	-	36.9142
7	Chandigarh	-	32.50	-	19.525
8	Dadar & Nagar Haveli	-	38.55	-	16.36
9	Daman and Diu	13.81	20.95	-	11.9
10	Delhi	-	231.27	-	97.85887
11	Goa	-	44.79	-	-
12	Gujarat	-	318.05	-	112.92536
13	Haryana	223	434.91	126.58	408.873
14	Himachal Pradesh	36.34	49.55	-	89.7198
15	Jammu & Kashmir	28.95	366.54	15.6225	260.24063
16	Jharkhand	-	39.83	-	-
17	Karnataka	-	41.48	-	32.505
18	Kerala	-	44.79	-	-
19	Madhya Pradesh	101.35	109.14	22.7497	101.29506
20	Maharashtra	158.73	370.88	-	295.3895
21	Manipur	18.14	8.72	-	44.9501
22	Meghalaya	-	43.24	16.225	17.12517
23	Mizoram	-	44.79	-	32.5
24	Nagaland	36.34	8.45	24.0475	23.3
25	Odisha	18.14	26.65	-	31.79516
26	Puducherry	-	18.15	-	28.1135
27	Punjab	250.97	385.26	-	510.99465
28	Rajasthan	115.43	357.47	36.0887	245.6982
29	Sikkim	-	44.79	32.505	42.0875
30	Tamil Nadu	18.14	23.04	-	30.88
31	Telengana	-	44.79	-	11.32149
32	Tripura	-	44.79	-	-
33	Uttar Pradesh	187.98	429.73	-	569.25
34	Uttarakhand	21.15	133.50	-	96.40005
35	Lakshadweep	-	-	-	27.555
	Total	1337.49	3908.91	290.0709	3298.84818

* As on 9.3.2018